

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 48 of 2014  
in DFR 2497 of 2013**

**Dated : 31<sup>st</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**M/s BSCPL Infrastructure Ltd.**

**... Appellant(s)**

**Versus**

**Chhattisgarh State Power Distribution Co. Ltd.& Anr.**

**....Respondent(s)**

**Counsel for the Appellant(s)**

**:**

**Mr. Matrugupta Mishra**

**ORDER**

**IA No. 48 of 2014  
(Appl. for condonation of delay)**

This is an Application to condone the delay of 37 days in re-filing the Appeal. Though some reasons have been given for the said delay, we think it appropriate to condone the delay on payment of some costs. Accordingly, the Applicant is directed to pay the cost of Rs. 15,000/- (Rupee fifteen thousand only) to a charitable organization, namely, "**SAI DEEP DR. RUHI FOUNDATION, A/c No. 95266 3443, Address: A – 508, Sector -19, NOIDA – 201301**" on or before 15.02.2014.

After receiving the compliance report, the Registry is directed to number the Appeal and post for Admission on **17.02.2014**.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

ts/pr